

1	2	3	4	5
26. A & N Islands	⊙	0.7	3.0	
27. Chandigarh	40.9	0.1	23.7	
28. D & N Haveli	0.2	0.9	0.2	
29. Delhi	144.1	19.6	34.0	
30. Daman and Diu	0.3	0.4	0.6	
31. Lakshadweep	⊙	6.4	8.5	
32. Pondicherry	10.6	0.1	24.0	
Total	4985.4	1377.8	4974.5	

Note :- * No Employment Exchange is functioning in this state

⊙ Figure less than 50.

Statement-II

Number of Scheduled Caste/Tribe Post Graduate on the live Register of Employment Exchanges as on 31.12.94

SL. No.	State/UT	Scheduled Tribe	Scheduled Caste
1	2	3	4
1.	Andhra Pradesh	2712	223
2.	Arunachal Pradesh	-	-
3.	Assam	167	146
4.	Bihar	386	296
5.	Goa	-	-
6.	Gujarat	1097	631
7.	Haryana	278	-
8.	Himachal Pradesh	863	275
9.	Jammu and Kashmir	15	12
10.	Karnataka	2953	532
11.	Kerala	805	16
12.	Madhya Pradesh	3436	1912
13.	Maharashtra	3940	321
14.	Manipur	10	158
15.	Meghalaya	6	75

1	2	3	4
16. Mizoram	-	142	
17. Nagaland	2	84	
18. Orissa	302	69	
19. Punjab	811	-	
20. Rajasthan	1060	442	
21. Sikkim*	-	-	
22. Tamil Nadu	5369	40	
23. Tripura	123	32	
24. Uttar Pradesh	6870	181	
25. West Bengal	5045	116	
26. A & N Islands	-	1	
27. Chandigarh	234	5	
28. D & N Haveli	1	1	
29. Delhi	1573	215	
30. Daman and Diu	1	-	
31. Lakshadweep	-	21	
32. Pondicherry	603	-	
Total	38662	5946	

Note :- *No Employment Exchange is Functioning in this State.

Violence in Assam

1020. SHRI P.J. KURIEN :

SHRI A.C. JOS :

SHRI P.R. KYNDIAH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the tension has been intensified in Kokrajhar District of Assam after Bodo rampaging Santhals Adivasi beheaded hundred of people after torching their houses;

(b) if so, the estimated loss of the life and property and the measures taken to control the violence and protect the people belonging to minority community;

(c) the compensation paid by the Union Government to the affected persons;

(d) whether there is a proposal to repeal the Illegal Migration (Determination by Tribunal) Act, 1983;

(e) if so, the time by which the legislation is likely to be brought before the Parliament;

(f) whether the Union Government propose to invite the All Bodo Students Union for dialogue; and

(g) if so, the details thereof and the steps taken by Government in this regard ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) According to available information serious ethnic tension cropped up in Kokrajhar District of Assam due to Bodo-Santhan violence in which 45 persons (Santhals-37 and Bodos-8) have been killed and 290 houses (Bodos-157 and Santhals-133) have been burnt down or damaged. (Patrolling by Police/Security Forces was intensified. 248 persons (Santhals-196 and Bodos-52) have been arrested so far.

The Government have taken various steps to bring the situation, under control and the situation is under constant watch and review. The State Government have been duly sensitised and additional Para-Military Forces have been deployed.

The State Government have also set up 18 relief camps and providing relief materials including food and announced payment of Rs. 1 lakh to the next of kin of each of the deceased and Rs. 10,000/- to each family whose houses had been burnt down.

(d) and (e) the proposal to repeal the Illegal Migration (determination by Tribunal) Act, 1983 is under consideration of Government of India. No time frame can be indicated for bringing the legislation before the Parliament.

(f) and (g) All Bodo Students Union and other Bodo Groups were invited for talks at Delhi on 25-26 May, 1998 and discussions were held in a cordial atmosphere.

[Translation]

Introduction of Mobile Homoeopathy Dispensaries

1021. SHRI ANAND RATNA MAURYA :
SHRI RAMPAL SINGH :
SHRI PANKAJ CHOUDHRY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have any proposal to introduce mobile dispensaries of Homoeopathy in the country;

(b) if so, the details thereof and the name of the States where such dispensaries, are proposed to be introduced, State-wise

(c) the amount likely to be spent on it; and

(d) the time by which these mobile Homoeopathy dispensaries are likely to be introduced ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No, Sir.

(b) to (d) Do not arise.

[English]

Ban on Gutaka

1022. SHRI C.P.M. GIRIYAPPA :
SHRI JAYSINHJI CHAUHAN :
SHRI SURESH KURUP :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total turnover of the Pan Masala and Gutaka Industry throughout the country at present;

(b) whether some States Governments have urged the Union Government to impose ban on Pan Masala, and Gutaka;

(c) if so, the details of those States; and

(d) the action taken or proposed to be taken by the Union Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) The annual turn-over of Pan Masala and Gutka is reported to be approximately Rs. 1,000 Crores in 1997.

(b) and (c) The State Government of Andhra Pradesh and Maharashtra have requested the Central Government to examine the possibility of imposing prohibition on production and sale of Pan/Masala/Gutka. The Government of Goa has already enacted a legislation named; "The Goa Prohibition of smoking and Spitting Act, 1997" on 31.1.97 which inter-alia prohibits the advertisement of Tobacco products in any place and/or any public service vehicle.